

[English]

Treatment in Hospitals

114. DR. M.P. JAISWAL :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether accident victims are not given prompt treatment in the Government hospitals;

(b) if so, the reasons therefor;

(c) whether National Human Rights Commission has given directions in this regard to the hospitals; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d). All accident victims are given prompt treatment in Government hospitals. The Government of National Capital Territory of Delhi on the advice of the National Human Rights Commission has issued suitable instructions to all hospital authorities under their control to ensure that persons injured in Road accidents brought to hospitals are immediately attended to and treated.

[Translation]

Smuggling of Cattle

115 SHRI LALIT ORAON Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Government are aware of the smuggling of cattle to Bangladesh from Bihar, and

(b) if so, the action taken to check it?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) and (b) Bihar has no border with Bangladesh. However, as per available reports, the cattle are brought to West Bengal from Haryana, Rajasthan, Uttar Pradesh and Bihar for smuggling across the border.

Several measures have been taken to prevent smuggling of animals across the border. These include, inter alia, strengthening of the Border Security Force, intensive patrolling, erection of OP Towers along the border and construction of border roads/fence. The matter has also been taken up with the Government of Bangladesh in a meeting of the Joint Working Group.

Uttaranchal and Vananchal

116. SHRI PRABHU DAYAL KATHERIA :
SHRI VINAY KATIYAR :
SHRI RAMESHWAR PATIDAR :
SHRI DHIRENDRA AGARWAL :
SHRIMATI SHEELA GAUTAM :
SHRI KODIKUNNIL SURESH :
SHRI RADHA MOHAN SINGH :
DR. RAMESH CHAND TOMAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to grant a statehood to Uttaranchal and Vananchal in the country,

(b) if so, the details thereof; and

(c) the date by which the final decision is likely to be taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) The Jharkhand Area Autonomous Council Act, 1994 passed by the State Legislature of Bihar provides for the establishment of an Autonomous Council for all round accelerated development of the Jharkhand Area. No proposal for the grant of Statehood to Vananchal is under consideration at present.

The Government is seized of the demand for the grant of Statehood to Uttarakhand. It would not be possible to lay down a definite time frame to resolve such a sensitive and delicate issue having far-reaching repercussions.

Completion of Rammam Hydel Power Project

117. SHRI R. B. RAI Will the PRIME MINISTER be pleased to state :

(a) whether the completion work of Rammam Hydel Project of Darjeeling in West Bengal has been delayed;

(b) if so, the reasons therefor,

(c) the financial loss has been caused on account of this delay, and

(d) the steps taken/to be taken by the Government to compensate the losses of time and fund?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) Rammam Stage-I hydroelectric project in Darjeeling district of West Bengal having an installed capacity of 3 x 12